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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 145/2001

IN

OA No. 1315/98

New Delhi: this the 20th day of April, 2001.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALI, MEMBER (J)

IN THE MATTER OF:

N. K. Sood & Ors.

....Applicants.

Versus

UOI & Ors.

....Respondents.

ORDER (BY CIRCULATION)

S. R. Adige, VC (A):

Perused the RA.

2. In the RA it is contended that the impugned order dated 9.3.2001 requires review because what applicants had sought in OA No. 1315/98 was pay protection vis-a-vis their juniors who were promoted on adhoc basis while they themselves were on deputation and not stepping up of pay as mentioned in the impugned order dated 9.3.2001.

3. This contention of applicants in the RA is belied by their own avertments in para 1 of the OA which reads as follows:

"That the application has been made against the impugned order of Respondent No. 1 dated 13.11.97 and 19.11.97 whereby the matter commonly examined has been rejected depriving applicants of their fundamental right of protection of pay flouting their own orders of granting stepping up (emphasis supplied) on simple ground that juniors were promoted on adhoc basis."

4. Again in para 4.13 of the OA it is stated

"It is further submitted that Respondent No. 1 even does not deny the fact that applicant was not eligible for grant of stepping up of pay (emphasis supplied) except on the ground that they were on deputation when their junior were promoted."

5. This claim is therefore squarely hit by FR 22(26)(2)

(23)

as stated in our order dated 9.3.2001.

6. RA rejected.

A. Vedavalli
(DR. A. VEDAVALI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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